

Government of Jammu and Kashmir  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat, Srinagar/Jammu

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**Subject:-**Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 14881 -JK(LD) of 2023**  
**DATED :- 07 - 11 - 2023**

Sanction is hereby accorded to the appointment of Officers of Home as mentioned in annexure to this Government Order as Officer In-charge Litigation (OIC) for the case indicated against each including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

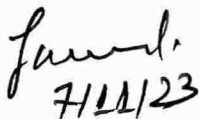
Sd/-  
**(Achal Sethi)**  
Secretary to Government

No:-LAW-OIC/27/2023-10

Dated: -07 .11.2023

**Copy to the:-**

1. Learned Advocate General, J&K.
2. Financial Commissioner (Addl. Chief Secretary)Home Department, J&K
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Director Prosecution J&K
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation, Srinagar/ Jammu.
9. Officer In-Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
11. Private Secretary to Law Secretary, J&K.
12. In-charge Website.
13. Government Order file.
14. Concerned file.

  
7/11/23  
**(Jawad Murtaza Khan)**  
Assistant Legal Remembrancer

**Annexure to the Government Order No 14881 -JK(LD) of 2023 dated 07 -11-2023**

| <b>S.No</b> | <b>Title and Case No.</b>   | <b>Name of OIC</b>  |
|-------------|---|---|
| 1.          | Mohammad Akram Versus Union Territory of J&K & others in T.A. No. 858/2020 in WP (C) No. 4134/2019. | Shri Farhan Jehanzeb Naqash, Dy. S.P (Personnel) PHQ, J&K |
| 2.          | Bopinder Singh V/s U.T of J&K and Ors. in OA No.1733/2022   | Shri Farhan Jehanzeb Naqash, Dy. S.P (Personnel) PHQ, J&K |
| 3.          | Mohammad Yaseen V/s U.T of J&K and Ors. in OA No. 61/174/2023.                                      | Shri Farhan Jehanzeb Naqash, Dy. S.P (Personnel) PHQ, J&K |
| 4.          | Wahid Ahmad Lone Vs UT of J&K through P/S Tral FIR No.122/2022 u/s 363,376,506,109 IPC 04 POCSO Act | SDPO Tral, Sh. Mubashir Rasool, JKPS                      |